

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO.IV, NEW DELHI.**

(IB)-383(ND)/2018

In the matter of:

Tata International Ltd.	... Applicant
Vs.	
Photon Vidyut Pvt. Ltd.	...Respondent

SECTION: Under Section 9 of IBC.

CORAM

**DR. DEEPTI MUKESH
HON'BLE MEMBER(J)**

Order delivered on 08.05.2018


For the Applicant
For the Respondent

Mr. Raghav Seth, Adv.
Ms. Pooja M. Saigal, Adv.

ORDER

Ld. Counsels for both the parties appear. The Ld. Counsel for the respondent seeks time to file reply within ten days. Time granted. Rejoinder if any within five days thereafter. The Ld. Counsels also state that they have instructions that negotiations are going on between the parties for the amicable settlement, failing which the matter will be heard on merit. For further consideration on 31st May, 2018.

Ritu Sharma


**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**